

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP NO. 148(ND)/2016**

**IN THE MATTER OF:**

Anil Kumar Jain & Anr.

.... Applicant/petitioner

Vs.

Vardhman Roller Flour Mills Pvt. Ltd. & Ors.

.... Respondents

**Order under Section 241/242 of the Companies Act, 2016**

**Order delivered on 04.12.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant : Mr. Manoj Kumar Garg & Mr. Siddhartha Patra, Adv.

For the Respondent: Mr. Arun Saxena & Ms. Nalini, Adv.

**ORDER**

The affidavit in terms of order dated 29.11.2017 is yet to be filed by the respondent.

Let the needful be done within two days with a copy in advance to the learned counsel for the petitioner.

List for further consideration on 13.12.2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)  
MEMBER(TECHNICAL)**

04.12.2017  
VINEET